

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 400/TT/2026

Subject : Petition under Section 62 read with Sections 79(1)(c) and (d) of the Electricity Act, 2003 read with Regulation 15(1)(a) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and the applicable provisions of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the determination of the transmission tariff from the Date of Commercial Operation (COD) to 31.3.2029 for the transmission scheme titled "Augmentation of transformation capacity at 400/220 kV Koppal PS in Karnataka by 1x500 MVA, 400/220 kV ICT (6th)".

Petitioner : Koppal-Narendra Transmission Limited (KNTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Others

Date of Hearing : **9.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, KNTL
Shri Ashutosh K. Srivastava, Advocate, KNTL
Shri Aashwyn Singh, Advocate, KNTL
Ms. Nuha Rahman, Advocate, KNTL

Record of Proceedings

The matter was heard through a virtual hearing.

2. The learned counsel for the Petitioner submitted that the present Petition has been filed for the determination of the transmission tariff from the Date of Commercial Operation (COD) to 31.3.2029. He requested that the interim tariff be allowed as per the Tariff Regulations.

3. After the hearing, the Commission directed as under:

a) Issue notice to the Respondents; and



- b) The Respondents to file their respective replies, if any, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within one week thereafter.
4. The Commission further directed the Petitioner to submit the following information, on an affidavit, with a copy to the Respondents, within two weeks:
- i. A copy of the Concession Agreement signed with CTUIL, in terms of the CTUIL Office Memorandum dated 2.1.2024.
 - ii. A signed copy of the CMD Certificate, marked/ copied to the concerned NRLDC and the Member Secretary of the concerned RPC, as required by the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023.
 - iii. Details of the awarded cost for the transmission project, along with a justification for the variation between the awarded cost and the estimated completion cost.
 - iv. In Form-5, the Petitioner has not furnished the estimated cost, and only the cost approved by CTUIL is provided on a lump-sum basis. Provide item-wise cost details for the estimated cost approved by the Petitioner.
 - v. Form-5A.
 - vi. Revised Form-12 clearly indicating the start and completion dates of each activity, along with the supporting documents for the dates indicated therein.
 - vii. Whether there is any timeline for approval of the First-Time Charging (FTC) by the respective RLDC. Provide the supporting documents for the same.
 - viii. Justification for claiming the time over-run on the basis of the approval in the revision of the standardised timeline for the implementation of the augmentation of the existing AIS substation during the 40th NCT meeting held on 15.4.2026, despite the declaration of the COD of the transmission asset as 7.12.2025.
 - ix. Details of the Liquidated Damages (LD), if any, recovered from the contractors.
 - x. Party-wise Liability Flow Statement in the Excel format.
 - xi. Corrected Trial Operation Certificate or a confirmation from the concerned RLDC/ SLDC clearly indicating the date and time of completion of the 24-hour trial operation and the effective date of COD.
 - xii. Copies of the purchase orders/ work orders issued for the supply and services for the transmission project.
 - xiii. The quarter-wise expenditure and debt availed till the COD for the purpose of claiming the notional Interest During Construction (IDC), duly certified by the auditor.
 - xiv. The revised computation of the IDC and notional IDC along with the formula-linked Excel sheets.
 - xv. The Petitioner has claimed the effective tax rate of 25.12% under Section 115BAA of the Income Tax Act, 1961 for the grossing up of the Return on Equity (RoE) in the write-up; however, the grossing up is done @ 25.17% in the Tariff Forms. Explain the variation and submit the Income Tax Return and the Assessment Orders for the FYs 2024-25 and 2025-26.
 - xvi. Justify the financing of the existing loan portfolio from Indi-Grid Investment Managers Limited (IIML), through AXIS Trustee Services Limited (acting as the



- trustee on behalf of Indigrid Trust), a related party, at a rate that seems to be on the higher side. The Petitioner must prove the competitiveness of the rates.
- xvii. The Petitioner has claimed an expenditure amounting to ₹180 lakh as professional fees paid to Indi Grid Limited (related party) for the resource allocation for the implementation of the Regulated Tariff Mechanism (RTM) project under Incidental Expenditure During Construction (IEDC) head. Provide whether competitive bidding was followed while awarding the contract of consultancy to Indi Grid Limited and what are the comparable market rates for the similar professional services availed.
5. The Petition will be listed for hearing on **13.10.2026**.

By order of the Commission

sd/-
(T. D. Pant)
Joint Chief (Law)

